



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

General Administration Department
General Administration (Special-C)

NOTIFICATION

No. E-1785879/Spl.C2/2017/GAD.

Thiruvananthapuram, 25th October 2017.

The Hon'ble Mr. Justice C. K. Abdul Rehim, Judge, High Court of Kerala who has been granted leave on full allowances from 16-8-2017 to 31-8-2017 under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No.6740/2017/GAD dated 25-10-2017 has assumed charge and rejoined duty on the Forenoon of 13-9-2017 availing holidays on 15-8-2017 (Independence day-Holiday), 1-9-2017 (Id-ul-Ad'ha-Holiday), 2-9-2017 to 11-9-2017 (Onam holidays for the High Court) and 12-9-2017 (Sreekrishna Jayanthi-Holiday).

By order of the Governor,

M. C. VALSALAKUMARAN,
Additional Secretary to Government.

Labour and Skills Department
Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 1430/2017/LBR.

Thiruvananthapuram, 31st October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Director, Jubilee Mission Medical College Hospital, East Fort, Thrissur-680 005, (2) the Managing Director, City Service Centre (Pvt.) Ltd. (An Ex-servicemen Enterprises), Marar Road, Trissur-680 001 and the workmen of the above referred establishment represented by the General Secretary, Kerala Hospital Employees Sangh (BMS), Patturaikkal, Trissur-680 022 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of bonus for the year 2015-16 by the Contractor, City Service Centre (P) Ltd. is justifiable? If not what relief entitled to get?

(2)

G. O. (Rt.) No. 1431/2017/LBR.

Thiruvananthapuram, 31st October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Onnu Kurae Ayiram Yogam Mission Hospital Ltd., Kodungallur, Thrissur-680 664 and the workmen of the above referred establishment represented by the Secretary, United Nurses Association (U.N.A.), State Committee Office, Rays Complex, Sankarayya Road, Thrissur-680 004 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the demand raised by United Nurses Association to get one and a half months salary as bonus for the year 2015-16 to the employees of Onnukurae Ayiram Yogam Mission Hospital Ltd., Kodungalloor, Thrissur is sustainable? If not what relief they are entitled to get?

(3)

G. O. (Rt.) No. 1433/2017/LBR.

Thiruvananthapuram, 1st November 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Dr. K. K. Mohanan, Managing Director, K. K. Hospital, Balusseri, Kozhikode and the workman of the above referred establishment Shri K. Madhavan Nair, Paraykkalpoyil Veedu, Punnasseri P. O., Narikkuni, Kozhikode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Madhavan Nair, K., Accountant by the Management of K. K. Hospital, Balussery is justifiable or not? If not what relief he is entitled to?

(4)

G. O. (Rt.) No. 1453/2017/LBR.

Thiruvananthapuram, 4th November 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri R. K. Muhammed, Secretary, Thiruvallur Education Cultural Centre (TECA), (Near Thiruvallur Siva Temple), Thiruvallur P. O.-673 541 and the workman of the above referred establishment Sri V. Bhaskaran, Kannan, Vazhayil Veedu, Thiruvallur P. O.-673 541 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri V. Bhaskaran, Cook by the management of Evergreen Public School, Muyipphoth is justifiable? If not, what relief he is entitled to?

(5)

G. O. (Rt.) No. 1454/2017/LBR.

Thiruvananthapuram, 4th November 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Rajan, Employer, Anand Bhavan Tourist Home, Near Central Market, Court Road, Kozhikode, (2) The Managing Partner, Anand Bhavan Tourist Home, Near Central Market, Court Road, Kozhikode and the workman of the above referred establishment Sri Sumesh. K., L. C. Quarters, Mundayad P. O., Kannur in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Sumesh, K., Room Boy by the management of Anand Bhavan Tourist Home, Near Central Market, Court Road, Kozhikode is justifiable? If not, what relief he is entitled to ?

(6)

G. O. (Rt.) No. 1455/2017/LBR.

Thiruvananthapuram, 4th November 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Assistant Director and the Chief Executive Officer, Matsya Karshaka Vikasana Agency, Pookodu, Lakkidi P. O., Wayanadu and workman of the above referred establishment Sri Manikandan, C. V., Cherikkunnu Veedu, Pazhaya Vythiri, Vythiri P. O., Wayanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Manikandan, C.V., Cherikkunnu Veedu, Pazhaya Vythiri, Vythiri P. O., Wayanad, by the management of Matsya Karshaka Vikasana Agency, Pookodu, Lakidi P.O., Wayanad is justifiable? If not what relief, the worker is entitled to?

(7)

G. O. (Rt.) No. 1456/2017/LBR.

Thiruvananthapuram, 4th November 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sister Roslin, Administrator, Chavara Hospital, Thamarassery P. O., Kozhikode-673 572 and the workman of the above referred establishment Smt. Beena George, Thadathil House, Kallurutti P. O., Omasseri Via., Kozhikode-673 582 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial disputes for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment of Smt. Beena George, Public Relations Officer cum HR Manager by the management of Chavara Hospital Thamarassery, Kozhikode is justifiable? If not, what relief she is entitled to get?

(8)

G. O. (Rt.) No. 1457/2017/LBR.

Thiruvananthapuram, 4th November 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the (1) Managing Director, Regional Office, Putzmeister Concrete Machine Pvt. Ltd., Plot No. 4-Phase IV, Vema Industrial Estate, Goa-403 722 (2). Shri David Lourenco, Senior Manager, HR and Administration, Putzmeister Concrete Machine Pvt. Ltd., Plot No. 4-Phase IV, Vema Industrial Estate, Goa-403 722 (3) Shri. Arun Rajasekharan, Asst. Manager, Putzmeister Concrete Machine Pvt. Ltd., 38/1270 A, Vishnusila Building, Ground Floor, B. T. Ranadive Road, Edappally, Kochi-682 024 and the workman of the above referred establishment Sri Raju. M. M., Mary Nivas, Puthukkudithaza, Chenoli P. O., Perambra, Calicut-673 525 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court Kozhikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of service of Sri M. M. Raju, Service Engineer by the Management of Putzmeister Concrete Machine Pvt. Ltd. is Justifiable ? If not, what relief he is entitled to?

(9)

G. O. (Rt.) No. 1458/2017/LBR.

Thiruvananthapuram, 4th November 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Triprayar Super Speciality Hospital Ltd., Triprayar, Trissur-680 567 and the worker of the above referred establishment Smt. Sangeetha Rajesh, Payakkattu Veedu, Triprayar, Valappad P. O., Trissur-680 567 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Sangeetha Rajesh, Office Secretary by the management of Triprayar Super Speciality Hospital Ltd. is justifiable? If not, what relief she is entitled to get?

By order of the Governor,
SONIA WASHINGTON,
Deputy Secretary to Government.